

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 477/92
T.A. No.

DATE OF DECISION 24-6-1993

Smt. R.N. Patel and Others Petitioner

Shri R.J. DZA Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

10.

1. Smt. R.N. Patel
JTO Dehgam
SDOT Dehgam, Telephone Exchange,
Dehgam, 382 305.

2. Karelia J.J.
JTO Morvi Installation,
Telephone Exchange Quarter,
Khamhalia, Dist. Jamnagar.

3. Kum. Khajuria H.H.
JTO Switch Room,
GMID - Rajkot, JB Exchange,
Near Girnar Talkies, Rajkot.

4. Vachhani J.J.
SDOT-Jetpur, Jetpur, 360 370

5. Gandhi H.R.,
JTO (Stone)
O/O G.M.T.D. Surat.

Advocate Shri R.J. Oza

Applicants in O.A.
477/1992.

Versus

1. Union of India,
(Notice to be served through:
The Secretary,
Ministry of Communications,
Department of Telecommunications,
Sanchar Bhawan, New Delhi)

2. The Chief General Manager
Gujarat, Telecom Circle,
Khanpur, Ahmedabad.

3. The General Manager,
Ahmedabad Telecom District,
Ram Nivas Building, Khanpur,
Ahmedabad.

4. The General Manager,
Rajkot Telecom District,
Rajkot.

5. The General Manager
Jamnagar Telecom District,
Jamnagar

Respondents in
O.A. 477/92

Advocate Shri Akil Kureshi

3

ORAL JUDGEMENT

In

O.A. 477 of 1992

Date: 24-6-1993

Per Hon'ble Shri N.B. Patel

Vice Chairman.

Hus
The claim made by the applicants in Original Application is similiar, if not identical, as the claim made in O.A. No. 548 & 567 of 1991, before the Ernakulam Bench of the Central Administrative Tribunal. The C.A.T. Ernakulam Bench, has allowed the claim made by the applicants before it. We are in respectful agreement with the judgement of the Ernakulam Bench in the aforesaid two Original Applications decided by it.

2. We, therefore, allow this application and direct the respondents to make payment of daily allowance to the applicants for the period for which they were under training for promotion to the higher post of J.T.O. Respondents are directed to comply ^{with out failation} within eight weeks from the receipt of a copy of this order by them. No order as to costs.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman

*AS.

ORAL JUDGEMENT

IN

O.A. 437/92 with O.A. 477/92

Date: 24-6-1993

Per Hon'ble Shri N.B.Patel

Vice Chairman

The claim made by the applicants in Original Application is similiar, if not identical, as the claim made in O.A. No. 548 & 567 of 1991, before the Ernakulam Bench of the Central Administrative Tribunal. The C.A.T. Ernakulam Bench, has allowed the claim made by the applicants before it. We are in respectful agreement with the judgement of the Ernakulam Bench in the aforesaid two Original Applications decided by it.

2. We, therefore, allow this application and direct the respondents to make payment of daily allowance to the applicants for the period for which they were under training after promotion to the higher post of JTO. Respondents are directed to comply with this order and make payment to the applicants within eight weeks from the receipt of a copy of this order by them. No order as to costs.

(V. Radhakrishnan)

Member (A)

(N.B. Patel)

Vice Chairman

*AS.

O R A L J U D G E M E N T

IN

O.A. 437/92 with O.A. 477/92

Date: 24-6-1993

Per Hon'ble Shri N.B.Patel

Vice Chairman

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(V. Radhakrishnan)
Member (A)

(N.B. Patel)
Vice Chairman

*AS.